Supplementary Cause List-1 Sr. No.9

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

BA No. 17/2017

Ashok Dingra and others

....Applicant(s)

Through:- Mr. Z. A. Bhatti, Advocate

(on Audio Call from residence in Jammu)

V/s

State th. SHO P/S Miran Sahib, Jammu

....Non-Applicant(s)

Through: - Mr. Aseem Sawhney, AAG

(on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## ORDER 11.06.2020

Learned counsel for the applicants submits that the instant bail application with the efflux of time has become infructuous, as such, does not want to press the same.

In view of the above, this application is dismissed as prayed for.

(RAJNESH OSWAL) JUDGE

Jammu 11.06.2020 (Rakesh)

Whether the order is speaking Yes/No Whether the order is reportable Yes/No